

(c) and (d) All the Deputy Chief Labour Commissioner (Central) and Regional Labour Commissioner (Central) in the field had intervened on the strike notices received by them pertaining to Central Sphere. Some of the remedial measures taken/initiated by the Government are as under :

- (i) The Government has taken various fiscal as well as administrative measures to contain price rise as a result of which inflation is moderating;
- (ii) So far as enforcement of labour laws in Central sphere is concerned, there exists a well-defined and effective machinery consisting of Labour Enforcement Officers (Central), Assistant Labour Commissioner (Central), Regional Labour Commissioners (Central) and Deputy Chief Labour Commissioners (Central) under Chief Labour Commissioner (Central). Similarly, Employees State Insurance Corporation and Employees Provident Fund Organisation have their own enforcement machinery. Similar arrangements are also available in the States for enforcement of labour laws in the State sphere;
- (iii) Keeping in view the recommendations of National Commission for Enterprises in Unorganised Sector and Parliamentary Standing Committee, the Government has enacted Unorganised Workers' Social Security Act, 2008. The Government has also set up National Social Security Fund with a corpus of Rs. 1000 crore. National Social Security Board has also been constituted which is advising the Government from time to time on new Social Security Schemes.
- (iv) To ensure universal coverage of employment under Minimum Wages Act, a proposal for amendment in the Act has already been mooted. Regarding fixation of statutory minimum wages at not less than Rs. 10,000, the matter was discussed in the 44<sup>th</sup> Indian Labour Conference held on 14<sup>th</sup> and 15<sup>th</sup> February, 2012 but no consensus could emerge.
- (v) So far as removal of wage ceilings under Provident Fund Act is concerned, the matter was debated in the 44<sup>th</sup> Indian Labour Conference held on 14<sup>th</sup> and 15<sup>th</sup> February, 2012 and a broadbased consensus emerged for raising wage ceiling from present level of Rs. 6500 to Rs. 10000 or Rs. 15000.

**ESI Medical College at Chest Disease ESI Hospital, Ahmedabad**

883. SHRI KANJIBHAI PATEL :

SHRI NATUJI HALAJI THAKOR :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

- (a) whether it is a fact that Employees State Insurance Corporation (ESIC)

proposes to set up a new medical College at the Chest Disease ESI Hospital, Ahmedabad;

- (b) if so, what steps have been taken by the ESI Corporation in this regard;
- (c) by when the Medical College is likely to be set up; and
- (d) whether the proposed Medical College will be giving admission as per admission rules of State Government or under any new policy under consideration by ESI Corporation?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) The Employees' State Insurance Corporation (ESIC) has approved the setting up of medical colleges at various locations which include one at Chest Disease ESI Hospital, Ahmedabad, Gujarat. This Project will be considered after completion of ongoing projects.

- (b) Does not arise in view of reply to part (a) above.
- (c) Does not arise in view of reply to part (a) above.
- (d) Admissions to Employees State Insurance Corporation Medical Education Institutions are given as per guidelines of the Central Government.

#### **Educated Unemployed**

†884. SHRIMATI HEMA MALINI :  
SHRI PRABHAT JHA :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

- (a) the State-wise number of educated unemployed persons in the country;
- (b) the details of demand and supply of skilled labour in the country during the last three years;
- (c) the achievement of Central Government sponsored schemes being implemented to provide employment to educated unemployed persons during the last three years; and
- (d) the details of the funds allocated and spent along with the achievement of the schemes run by the Central Government for providing vocational training to educated unemployed persons during the last three years?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) State-wise number of educated job seekers, all of whom may not necessarily be unemployed, in the country as on 31-12-2009 is given in Statement (*See below*).

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† Original notice of the question was received in Hindi